

91

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. No. 210 of 1998

New Delhi, dated this the 27th August, 1998  
HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

1. Shri Pradeep Kumar  
S/o Shri Babu Lal,  
R/o 15, Balmiki Basti,  
Near Express Building,  
Ferozshah Kotla, New Delhi.
2. Shri Sohan Lal,  
S/o Shri Laloo Ram
3. Smt. Geeta Rani,  
W/o Shri Rakesh Kumar
4. Smt. Vimla Devi  
W/o Shri Ram Avatar
5. Shri Ram Kishan  
S/o Shri Sambhu
6. Shri Shankar Singh Negi  
S/o Shri P.S. Negi

..... APPLICANTS

(By Advocate: Shri Yogesh Sharma)

Versus

1. NCT, Delhi through  
the Chief Secretary,  
5, Sham Nath Marg,  
Delhi.
2. The Director of Social Welfare,  
Dept. of Social Welfare, Govt. of NCT, Delhi  
Old ITO Building, Canning Lane,  
K.G. Marg,  
New Delhi-110001.

..... RESPONDENTS

(By Advocate: Shri H.L. Jad)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek grant of temporary status  
w.e.f. 10.9.93 with all consequential benefits  
and for regularisation thereafter as per Govt. of  
India O.M. dated 26.10.84.

2. I have heard applicants' counsel Shri  
Yogesh Sharma and respondents' counsel Shri Jad.

3. On an earlier occasion respondents' counsel Shri Jad had contended that applicants were Part Time workers and hence they were not entitled to grant of temporary status, to which he had been directed to furnish copies of the relevant records to support his contention.

4. Today, Shri Jad has produced before me certified copies of the aforesaid records and avers that he has been instructed by respondents to state that applicants are not Part Time Workers but are ad hoc workers.

5. The Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993 (Ann. A-11) circulated by Dept. of Personnel vide its O.M. dated 10.9.93 squarely covers ad hoc workers such as the applicants, and under the circumstances they cannot be denied the grant of temporary status w.e.f. the date they complete 240 days of continuous service, (after ignoring short breaks) in terms of the aforesaid Scheme with consequential benefits flowing therefrom.

6. Respondents are, therefore, called upon to issue appropriate orders in respect of each of the applicants in accordance with the provisions of the aforesaid Scheme, with consequential benefits therefrom, within one month from the date of receipt of a copy of this order. Thereafter it will be open to applicants to press their claims

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(3)

for regularisation against regular vacancies in accordance with rules and instructions on the subject.

7. This O.A. stands disposed of accordingly.  
No costs.

*Antonige*  
(S.R. ADIGE)  
VICE CHAIRMAN (A)

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